

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 495 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

Mohammadiya Educational Society ...Respondent

Present

For Appellant: None

For Respondent: Ms. Shivya Pachaury, Advocate

With

Company Appeal (AT) (Ins) No. 496 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

Mohammed Vaziruddin Educational Society ...Respondent

Present

For Appellant: None

For Respondent: Ms. Shivya Pachaury, Advocate

O R D E R

17.03.2020: There is no representation on side of the Appellant either in person or through Learned Counsel. To provide one opportunity to the Appellant side the matter is adjourned to **07th April, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn